

Inter-regional transmission of power

2161. DR. R. LAKSHMANAN: Will the Minister of POWER be pleased to state:

- (a) whether Government is transferring power from surplus States/regions to deficit States/regions regularly through Interregional Transmission Corridors;
- (b) if so, the details thereof;
- (c) the details of power transferred from Tamil Nadu to other States/regions through these Corridors; and
- (d) the details of power transferred from other States/regions to Tamil Nadu?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI PIYUSH GOYAL):

(a) Power from surplus States/Regions is being transferred to deficit States/Regions regularly through Inter-Regional Transmission Corridors.

(b) The power transferred to/from various regions during the period April-October, 2016 is given below:

Regions	Net Export(+)/Import (-) (Billion Units)
Northern Region	-37.67
Western Region	+39.16
Eastern Region	+21.95
Southern Region	-23.9
North Eastern Region	+0.46

(c) The power transferred from Tamil Nadu to other States/regions through Inter-regional and Intra-Regional Transmission Corridors for the period April-October, 2016 is 0.16 Billion Unit (BU).

(d) The power transferred from other States/Regions to Tamil Nadu for the period April-October 2016 is 10.34 BU.

Implementation of agreement signed for Thein Dam

2162. SHRI SHAMSHER SINGH MANHAS: Will the Minister of POWER be pleased to state:

- (a) whether, at the time of construction of Thein Dam, an agreement had been signed between Punjab and Jammu and Kashmir (J&K) with regard to employment and share in the electricity generated;

(b) if so, whether all the clauses of the agreement with respect to providing employment to the affected youth of J&K share in electricity, water etc. have been fulfilled; and

(c) if not, the steps taken by Government to provide relief to the State?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI PIYUSH GOYAL):

(a) As per information available, an agreement had been signed between the Government of Punjab and Jammu & Kashmir with regard to the employment and share in the electricity from Thein Dam Project in 1979. According to the agreement, the Jammu and Kashmir Government shall get a share of 20 percent in the total power generated at the Thein Dam and Shahpurkhandi barrage at cost of generation at Bus bars provided that if the Jammu and Kashmir Government is unable to utilize the aforesaid share of power within its territory or is otherwise desirous of selling the same, the surplus power shall be sold to the Punjab Government at a mutually agreed rate. The agreement also provided that 15 percent of the entire personnel required both for irrigation and power side for the construction and operation of Thein Dam Project in all categories shall be taken from J&K State cadres, subject to actual availability.

(b) and (c) No information is available with Govt. of India regarding fulfilment of the clauses of the agreement, which is between Punjab and J&K Governments.

Power situation

†2163. DR. SATYANARAYAN JATIYA: Will the Minister of POWER be pleased to state:

(a) the power generation from various sources in the country, as on date;

(b) the details of power generation, generation capacity, demand, supply and its gap, State-wise; and

(c) the names of States which are self sufficient and deficient in power and sources of their power supply and quantum thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI PIYUSH GOYAL):

(a) to (c) The details of power generation from various sources during April-October, 2016 are given in Statement-I (*See below*). State wise details of power generation and generation capacity in the country during April - October, 2016 is given in Statement-II (*See below*).

As per information submitted by the state power utility, the State-wise details of demand and supply during April-October, 2016 are given in Statement-III (*See below*).

†Original notice of the question was received in Hindi.